

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 3 FEB 1994

APPLICATION NO(s) 811 of 1993.

APPLICANTS: D.Sannaiah v/s. RESPONDENTS: Chief Supdt.Central Telegraph Office, B'lore and Others.

TO.

1. Dr.M.S.Nagaraja,
Advocate, No.11,
Second Floor,
First Cross,
Sujatha Complex,
Gandhinagar,
Bangalore-9.
2. Chief General Manager,
Karnataka Telecom Circle,
No.1, Old Madras Road,
Ulsoor, Bangalore-8.
3. Sri.M.S.Padmarajaiah,
Sr.C.G.S.C., High Court Bldg,
Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-xxx-

Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 24-01-1994.

gm*

Ok
Issued on 3/2/94

for

S. Shanthi
3/2/94
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: :BANGALORE

APPLICATION NO.811/93

MONDAY THE TWENTY FOURTH DAY OF JANUARY, 1994

Present:- Shri V.Ramakrishnan, Member (A)

Shri A.N.Vujjanaradhya, Member (J)

Sri D.Sannaiah,
aged 49 years,
S/o Sri H.Dasaiah,
U-71(1), RGI Colony,
L.N.Puram,
Bangalore-560 021.Applicant

By Advocate Dr. M.S.Nagaraja.

Versus

1. The Chief Superintendent,
Central Telegraph Office,
Bangalore-560 001.

2. The Director (Telecom),
Bangalore District,
Bangalore-560 001.

3. Union of India represented by
Secretary to Government,
Ministry of Communications,
New Delhi

....Respondents

By Advocate Shri M.S. Padmarajaiah, S.C.G.S.C.

O R D E R

Shri V.Ramakrishnan, Member (A)



We have heard Shri Sreedhar for Dr. M.S.
Nagaraja for the applicant and Shri M.S.Padmarajaiah,
for the respondents. Shri Sreedhar seeks for an

adjournment on the ground that Dr. M.S.Nagaraja is out of station.

2. We, however, find that the issue raised in this case is the same in OA 488/93 which was disposed of by a Bench of this Tribunal on 5.1.94. Following the decision in OA 488/93 and other connected cases involving the same issues, we direct the applicant to file a revision petition before the competent authority. If such a petition is filed within one month, the same will be disposed of by the competent authority within three months thereafter by means of an appropriate and speaking order.

3. Pending disposal of the anticipatory review petition, the recovery ordered by the department, which has been stayed by this Tribunal shall continue. If, no revision petition is filed as directed supra, the benefit of stay order shall cease to be operative in such a situation.

Sd-

(A.N.VUJJANARADHYA)
MEMBER (J)

Sd-

(V.RAMAKRISHNAN)
MEMBER (A)

TRUE COPY

Gaja

SC Shantakar

SECTION OFFICER 3/2/94

ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH

BANGALORE